

**NATIONAL COMPANY LAW TRIBUNAL  
AHMEDABAD BENCH  
AHMEDABAD**

**IA 19/2017 with TP No. 123/397-398/NCLT/AHM/2016 (New)  
CP No. 26/397-398/CLB/MB/2016 (Old)**

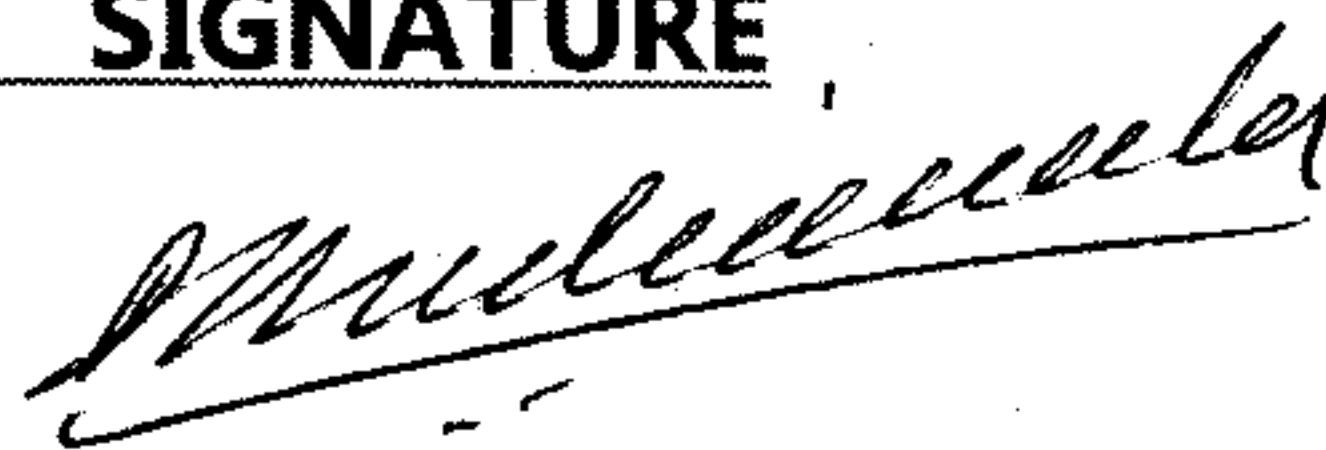
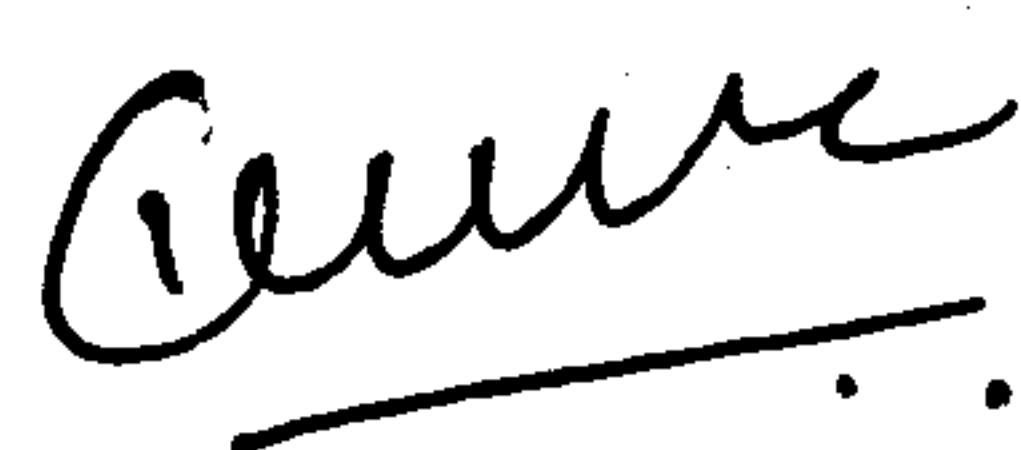
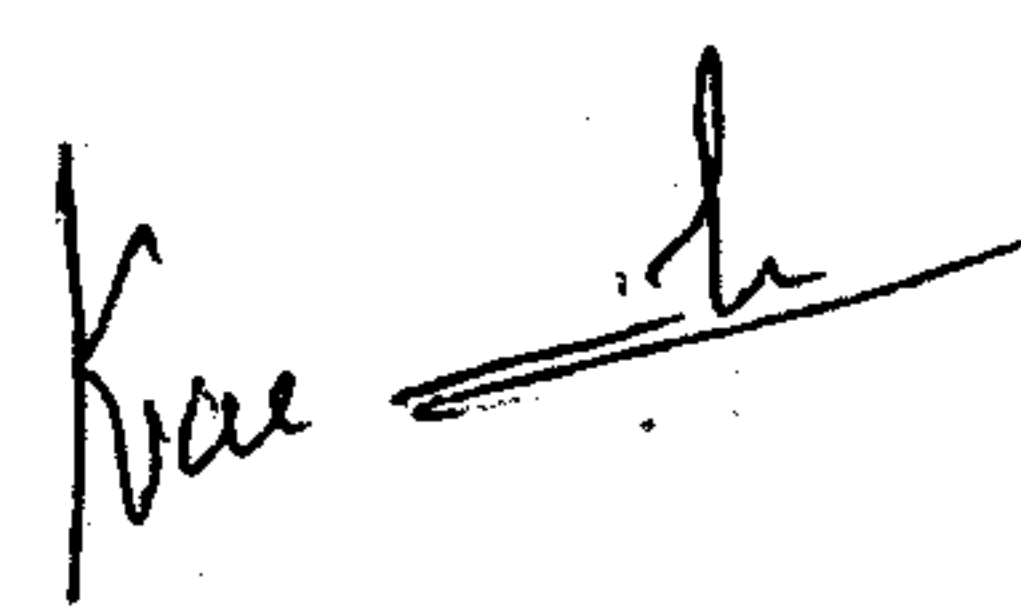
Coram:

**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU  
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 16.05.2017**

Name of the Company: Kanakbhai Ratilal Patel  
V/s.  
Balajikrupa Estates Pvt. Ltd. & Ors.

Section of the Companies Act: Section 397-398 of the Companies Act, 1956

S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
1.	PAVAN S- GODIAWALA	ADVOCATE	PETITIONER	
2.	KAVAN KUMAR MANKAD FOR VAIBHAVI. K. PARIKH	Advocate	R 1-3	
3.	Kunal P Vaishnav	Advocate	Resp No. 4	

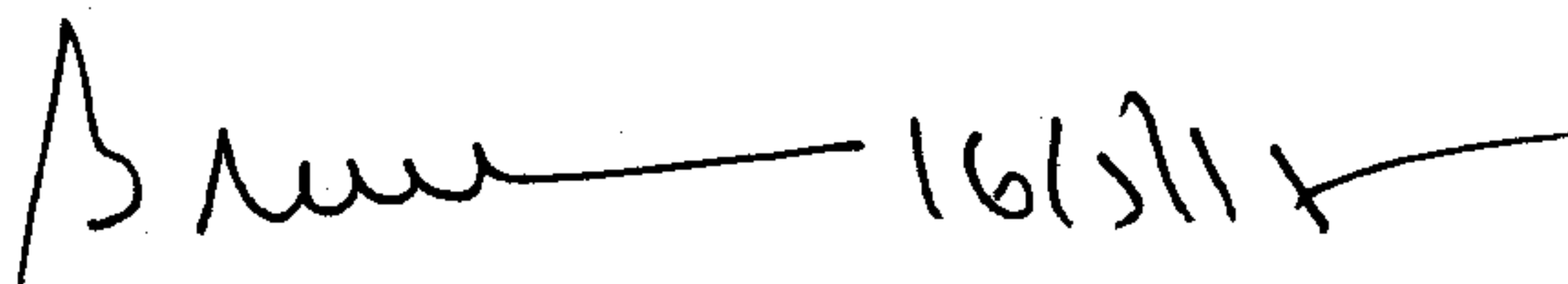
**ORDER**

Learned Advocate Mr. Pavan Godiawala present for Petitioner. Learned Advocate Mr. Kavan Kumar Mankad i/b Learned Advocate Ms. Vaibhavi Parikh for Respondents no. 1 to 3. Learned Advocate Mr. Kunal Vaishnav present for Respondent no. 4.

At request of Learned Counsel for petitioner for filing rejoinder in IA 19/2017.

Petitioner counsel represented that he will file rejoinder in the main petition after disposal of IA 19/2017.

List the matter on 19.07.2017.

  
**BIKKI RAVEENDRA BABU  
MEMBER JUDICIAL**

Dated this the 16th day of May, 2017.